

By E-Mail/Speed post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-81/2023/9972 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kokrajhar

Dated Guwahati, the 7th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJK/2023/1659, dated 27.09.2023

Madam,

With reference to the above, I am directed to inform you that Shri Baloram Kshetri, Secretary, District Legal Services Authority, Kokrajhar has been allowed to avail LTC for the block period of 2022-2025, to travel to Kashmir from Guwahati (from Kokrajhar to Guwahati by car, from Guwahati to Kashmir via New Delhi by air and return from Kashmir to Guwahati via New Delhi by air and from Guwahati to Kokrajhar by car), along with his wife Smti. Dipanjali Bharali and his two minor sons namely, Hardik Kashyap Kshetri and Rihaan Kashyap Kshetri, w.e.f. 20.10.2023 to 29.10.2023, by the shortest possible route, as per existing Rules.

Shri Baloram Kshetri has been allowed to draw advance payment of Rs. 1,35,000/- (Rupees one lakh and thirty five thousand).

Shri Kshetri may be informed accordingly.

Thanking you,

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 9972-9976 /A. Dated 7th October, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Baloram Kshetri, Secretary, District Legal Services Authority, Kokrajhar to information, with reference to his letter dated 27.09.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

5/10/23

REGISTRAR(VIGILANCE)

05.10.2023